

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.214-IA/1078(AHM)2023  
in  
**CP(IB) 35 of 2020**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Shriram Makadu Chitte & Ors  
V/s  
Sunshine Hi-Tech Infracon Ltd

.....Applicant

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Mr. Raja Singh, Adv.  
For the Respondent :Ms.Rashi Jain, Adv. (Proxy)

**ORDER**

Learned proxy counsel for the respondent seeks adjournment as the main arguing counsel for the respondent is busy in Hon'ble High Court of Chattisgarh and request for adjournment.

Interim order to continue.

Re-list on 14.06.2024

**-sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**